

quite important. We would like to have his opinion on the clauses of the Bill also.

**श्री शिव नारायण :** जो बिल सकुंलेट करने के लिए जा रहा है, मैं तो उसका विरोध करता हूँ। उसकी कोई आवश्यकता नहीं है। हम सब की तबियत साफ होनी चाहिए। यह नहीं जाना चाहिए। ये बेकार है। सब को पता है। यह हमारी पार्लियामेंट सारे हिन्दुस्तान की क्रीम यहां पर बैठी हुई है। यहां के बाद भी अगर हम इस बिल भोजना चाहते हैं, तो कहां भोजना चाहते हैं? पब्लिक के रिप्रजेंटेटिव यहां पर बैठे हुए हैं। यहां पर हरिजन भी हैं, मुसलमान भी हैं, पंडित भी हैं कायस्थ भी हैं, छोटे-बड़े सब हैं। इंडिया की क्रीम यहां पर बैठी हुई है। जो कोई धर्म कर्म तय करना है, यहां पर ही कर लिया जाय। इसको बाहर भेजने की कोई जरूरत नहीं है।

**श्री समनानी (जम्मू तथा काश्मीर) :** मैं आनरेबल मेम्बर की स्पीच के एक फ्रिक्के के मुताल्लिक कुछ अर्ज करना चाहता हूँ।

**Mr. Chairman:** You want a clarification.

**Shri Samnani:** Yes.

अर्ज यह है कि आनरेबल मेम्बर ने अपनी तकरीर में मजहब के मुताल्लिक अपनी वाकफियत का काफ़ी इजहार किया है। लेकिन एक बात जो उन्होंने कही है प्राफ़्ट इस्लाम के मुताल्लिक, वह इस्लामी अक्कीदे के बिल्कुल बरअक्स है और इस्लामी अक्कीदे की रू से ऐसा कहने का किसी को हक नहीं पहुंचता है। (*Interruptions*) उन्होंने कहा है कि वह मुहम्मद हो सकता है, वह दूसरा हो सकता है। मुहम्मद पैगम्बरे इस्लाम हैं और पैगम्बरे इस्लाम एक ही हो सकता है, दूसरा नहीं हो सकता है। जब यह बात बाहर जायगी,

तो ऐसे एलिमेंट, जो ऐसे मौके में रहते हैं, इससे नाजायज़ फायदा उठाएंगे। इसलिये मैं दरखास्त करता हूँ कि इसको एक्सपेंज कर दिया जाय।

**श्री शिव नारायण :** मैंने मुहम्मद साहब को मुहम्मद साहब समझा है, क्राइस्ट को क्राइस्ट, गांधी को गांधी, मुभाप बोस को मुभाप बोस, राम को राम और इन सब का मैं समान रूप से आदर करता हूँ। इसी से मैंने कहा, अटैक करने की भावना से मैंने कुछ नहीं कहा है।

**Mr. Chairman:** I did not understand fully the hon. Member. I will look into the script and I will then give my opinion on that\*.

**Shri P. N. Kayal (Joynagar):** Sir, it really surprises me to hear disciples of panch sheel and socialist pattern who had spoken just now. This Bill is to allow every Indian to move, or enter or use anything that is public.

**Mr. Chairman:** The hon. Member will continue next time. The Private Member's Bill will be held over for discussion in the next session. Now, we will take up half an hour discussion.

17.01 hrs.

†PHYTO CHEMICAL PLANT AT  
 NERIAMANGALAM

**Shri A. K. Gopalan (Kasergod):** Madam Chairman, on 7th May, 1962 in answer to question No. 453, certain answers were given like this.

Shri Vasudevan Nair asked whether there was any truth in the report that the plant that was going to be established would not be established there. The hon. Minister said that the economics of the plant which was

\*See footnote under col. 12636.—Ed. †Half-an-hour-Discussion.

[Shri A. K. Gopalan]

part of the complex was under discussion and that the delay in progressing with the work was that full land had not been given for this. In answer to another question it has been said that it is not the only reason and that the economics of the plant that is part of the complex was still under discussion. The question was:

"In the statement it is said that the preliminary arrangements connected with the construction of factories and townships at Rishikesh, Hyderabad and Madras have been taken in hand and not at Kerala. Is it because the State Government did not acquire the land there?"

The answer given was that it was not the only reason. So, I thought that it was one of the reasons. After that the Industries Minister of Kerala Shri K. Damodara Menon held a Press Conference in Kerala where he replied to what was said here. He said that the Kerala Government had already handed over 187 acres of land to the project authorities for establishment in the State of the Centrally sponsored Rs. 11.5 crores phyto chemical plant; he said that out of the total area of 400 acres required for the project, 100 acres were for the factory site and future expansion and the auxiliary industries and other 300 acres were required for the construction of the project colony and other things. The Minister was explaining at the Press Conference that the land requirements pertaining to the establishment of the factory had not been retarded for want of land for the factory site. He is also reported to have said:

"The State Government (we) are proceeding with as much haste as possible with regard to the acquisition of land and placing it at the disposal of the project authorities and there is no complaint whatsoever on the part of the "project authorities that we have been slow".

But in answer to the question here it has been said that out of 400 acres

only 100 acres had been made available but he says that 187 acres of land had been given and there was no question of delay in land acquisition for the factory.

After some days there was another report in the papers and it was reported that the phyto chemical plant authorities submitted a report to the Government of India. The Press report was that that the phyto chemical plant authorities have stated that since the possession of 109 acres and 37 cents mentioned above had not been given upto February 1962 it was considered unsafe to proceed with the work relating to barbed wire fencing and all that as the area was not in the possession of the project authorities. It was, therefore decided not to proceed further with work until possession of the entire area of 400 acres has been delivered by the State Government to us. The said work will remain suspended until such time as the State Government are in a position to hand over possession of the the entire area of 400 acres to the project authorities. The company has also been considering the other preliminary arrangements in connection with this project.

Here is one answer to the question, given by the Central Minister here, saying that the land is not given and to another question, the answer is that only 100 acres of land were given. Then there is the answer of the State Minister for Industries in Kerala saying that as far as land is concerned, 187 acres of land had already been given and they are proceeding to acquire the other land, and there is no question of stopping the work or retarding the work. As far as land

acquisition is concerned, he definitely stated that there is no question whatsoever of the project authorities going slow.

After that, another report is submitted by the phyto-chemical authorities to the Government of India where they say they have actually stopped the work and they could not get the land and they will begin the work only after they get the land. There may be differences, but what I say is this. These reports appear in the papers: the Central Minister saying one thing and the Ministries for Industries in the State refuting it and saying that they have given the land. After a week or two, another report appears in papers that the work is already stopped because the land was not given. The Congress daily in Kerala, namely, *Mathrubhoomi*, has written an editorial saying, what are we to do, whom are we to believe and what are our people to understand about this.

That is so because there are three different answers and reports. A report is said to have been submitted by the phyto-chemical authorities to the Government of India. I want to know whether the press report about it is right or wrong; whether the phyto-chemical authorities have written to the Government of India or not and whether there is such a report or not. What are the facts?

The second thing is this. As between the observations made by the Kerala Minister for Industries and the answers given here by the Minister at the Centre, what are the contradictions? When I referred the matter to the Speaker, I got a reply from the Ministry of Commerce and Industry saying that in effect there does not seem to be any difference between what Shri Damodara Menon, the Minister of Industries in Kerala, said and the reply given in the Lok Sabha. I have nothing to say, because it is for the Members of the House to decide whether there is any difference between what the hon. Min-

ister here said and what Shri Damodara Menon has said.

What I want to say is this. It is not a question of some difference only, as between what the State said and the Centre said. What has happened during the last ten years? That is why papers have written editorials. As far as the fisheries institute is concerned, the experts gave a report to the Central Government saying that the fisheries institute must be established in Kerala and Cochin is the best place for it, and the second best is Bombay. When the report of the experts was given and when the Government also decided to have it at Cochin, what was the answer given here by the ex-Minister, Shri Krishnappa? Without asking the Kerala Government whether they can give a building for that, he said that there is no building and the fisheries institute was shifted to Bombay.

17.08 hrs.

[MR. SPEAKER *in the Chair*]

That is one instance. I want the Minister to understand that it is not because there were two replies which were contradictory that I am bringing this matter before the House. If you see all the things that have happened in the last ten years, you will realise the position. The State wants a project; the Centre wants to give it. First, they say that they want to give it, and then there will be some reason—either the land will not be there and there will be difficulty about technical collaboration or there will be some other difficulty. Even when such difficulties are not there, they will say that they are not able to get the land or the building and then the project is shifted to another place. I want to know what the difficulty was in regard to the fisheries institute; there was nothing. When Shri M. A. Ayyangar was in the Chair as Speaker I put a question to the Minister: "Did the Deputy Minister ask the State Government to find out a building?" Then the Speaker said that when the Minister has visited the place

[Shri A. K. Gopalan]

and then says that there is no building there, there was no use of asking any other question. So, I did not ask any further question. Experts said that was the best place, but it was shifted to Bombay. Why? Because there was no building. Who was to give the building? It was the State Government. Did they ask the State Government? No. Did the State Government say, "There is no building or within four months, we cannot give a building"? No. On some pretext or other, even when experts say that it is the best place, it is shifted.

The next example is heavy electricals. There was one examination and then another examination. It was said that that was the best place for it. They found after two years that there was humidity in Kerala. Is all the humidity concentrated in Kerala? Is there not any humidity in other places? All the humidity is concentrated in Kerala and so there cannot be a heavy electrical plant there. When questions were first asked, they said, there was no land. When the land is there and other things come, humidity comes in the way.

As far as the Koratty press is concerned, 135 acres of land is there. But the Central Government press is now established in some other place. We have got the land; the board is there, but it is shifted to some other place.

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** May I submit that I am not competent to answer all the matters he is raising? The half-hour discussion is confined to the answers on phyto-chemical plant. I can answer only that.

**Shri A. K. Gopalan:** I want an answer only for this. But when you answer, the answer must not be only 'yes' or 'no'.

**Shri Kanungo:** There are references which will have different meanings

to which I am not competent to reply.

**Shri A. K. Gopalan:** You may not be competent. There are three reports here. The State Minister says something. Here the Central Minister says something and there is another report appearing in the papers about the phyto-chemical plant. . . .

**Shri Kanungo:** I will deal with them so far as they relate to phyto-chemical plant, but not other projects.

**Shri A. K. Gopalan:** I do not want an answer for them. I want only a record. Now you say that there is no land. I want to show what has happened before. It is very relevant.

**Mr. Speaker:** Perhaps if the hon. leader addresses the Chair, there will be no difficulty.

**Shri A. K. Gopalan:** He can give any answer, because the answer is already given here. The Central Minister gives one answer and the State Minister gives another answer. I do not think by this half-hour discussion, we will get the project. It is my duty to show what are the answers given and what are the contradictions. I do not say he must give all the answers; nobody can give all the answers. About the fisheries institute, we had a half-hour discussion. It is on record and no answer need be given. As far as the Koratty press is concerned, there is a question here. The land is there, the board is there, but the press has gone. About the naval base, several questions were put. It was said, "We are searching for a place". The people were satisfied. Another question is asked after two years and they say, after searching there is no place and it goes to another place.

As far as the phyto-chemical plant also is concerned, the fear among the people is there. Papers have written editorials. We want to know the exact position. According to the State Government, they have given the land

and they are ready to give more land if necessary, because they were told it is only a phased programme. They are ready to give the land. After this comes economic viability. Are this Government going to see that this plant does not come into existence because of economic viability? That is what I want to know. First they say, there is no land. The State Government rushes with the land. When the land is there, they will say technical collaboration is very difficult. When there is technical collaboration, they will say there is foreign exchange difficulty. They will not say all these things at first. One after another, these answers were given.

About the shipyard, from the first session onwards, till now we had been asking questions. Now, even about technical collaboration they say they are trying. There is contradiction in the statements; there is no doubt about it. How can an answer saying that we have got only 100 acres be in effect one with the State Minister's statement saying that 187 acres had been given. I want to know why there is this contradiction. Is it because the Central Government, as was the experience before in regard to other projects, is slowly finding out some reason to see that this project also goes out of Kerala, or is it that there are real difficulties? Has the State Government actually given the land? What is the present position today? Is the report from the Phyto Chemicals which has appeared in the papers that work has been stopped is correct? Sir, I want the Minister to answer these points.

**Shri Kanungo:** Sir, I am not aware of all the reports that have appeared in the various newspapers all over the country.

**Shri A. K. Gopalan:** Sir, let me make a clarification. I sent a typed copy of the reports to you and I suppose you have sent those reports

to the Ministry concerned. I have got a reply also. So when the Minister says that he has not seen them, does he mean that he as a person has not seen them or the Commerce and Industry Ministry has not seen them. I have got a reply from them.

**Shri C. K. Bhattacharyya (Raiganj):** He said he has not seen all the reports.

**Shri Kanungo:** If the hon. Leader of the House would have a little patience . . .

**The Minister of State in the Ministry of Food and Agriculture (Shri Ram Subhag Singh):** He is not the Leader of the House.

**Shri Hari Vishnu Kamath (Hoshangabad):** Leader of one group in the Opposition.

**Shri Kanungo:** I meant 'leader on the Opposition Side' (*Interruption*).

**Mr. Speaker:** Order, order. It was an ordinary slip. Why should it upset anybody. Instead of saying 'Leader of the Group', he said 'Leader of the House'.

**Shri Kanungo:** I am sorry for the slip.

**Shri Nath Pai (Rajapur):** Leader of one of the many parties that sit in the Opposition.

**Shri Kanungo:** I want to make it clear that what I mentioned was that I have not seen all the reports that have appeared in all the newspapers (*Interruption*).

**Mr. Speaker:** Order, order. When there are so many leaders, that creates difficulties.

**Shri Kanungo:** It seems newspapers in that part of the country are very alert. The question put was specifically about the land—the later part

[Shri Kanungo]

of it—and I had replied that the full land of 400 acres has not been given to us. That is correct as can be seen from the statement of the Minister of Kerala who has said that 187 acres of land has been handed over and the rest will be handed over soon.

Then, land is not the important problem. The first phase of the work was to fence the land. Unless we get the whole area there is no point in going in for fencing. This fencing work was supposed to start somewhere about January or February. Till 31st December only 186 acres of land was delivered to the project authorities. As soon as the rest of the land is delivered, fencing will go on. You will realise, Sir, that you cannot have fencing by parts.

Again, the civil engineering work for the township and for the buildings—the designs and drawings—has been done. But the main question which is under the consideration of the collaborators and ourselves is the economic viability of the plant. Government decision has been there that the phyto-chemical plant will be located at Neriamangalam. The only point is up to what point losses should be permitted in the hope that they can be made up in a reasonable period of time. It is not such a project which can yield profits immediately, because it is a new technical process which we are acquiring. In the process of working the plant we will have the inestimable advantage of learning the technique of preparing this type of drugs. The only narrow point to judge is how much loss we should risk and for what period.

At the present moment, a delegation from the company which is running the project might have already gone, or are likely to go in a couple of weeks, to USSR to have personal discussions on the economics of cost of production etc. by changing the quantity, varieties, formulation etc.

Possibly, by that the amount of loss can be reduced.

**Shri A. K. Gopalan:** There are four projects. I want to know whether the economic viability of only one project or all the four projects are taken into consideration, because one is connected with the other.

**Shri Kanungo:** That is only for this project, because it has got special techniques. The other three projects which are under the management of this company are entirely different technically.

As I have already said, we realise that in spite of the initial losses, there are certain advantages when this plant goes into production. This problem will be discussed and sorted out now. Because, the decision was taken as early as 1959. The Government of India have entered into firm commitments about this project, including the other three, with our collaborators. Therefore, there is no question of shifting the plant to somewhere else. The change will be in the quantum, in the number of drugs and variety of drugs, which are matters which will have to be considered.

When I talk of economic viability, it does not mean that because in the initial stages it will not give a credit balance, so, it will be rejected. That is not the position at all. The point we have to consider is within a foreseeable time what is the amount of risk. We believe that after discussions of our delegation with the technical collaborators in USSR, we will find some way out by which we can go ahead with the plant. In fact, all other arrangements at our end like township plan, building plan, civil works, premises etc. are ready. As soon as we get some hope from them, the work will go on. Therefore, I want to disabuse the mind of this House that there is any apprehension

of the project being shifted to any other place.

**Shri A. K. Gopalan:** Or being abandoned.

**Shri Kanungo:** Yes, or being abandoned. It is a question of time.

**Mr. Speaker:** That is all what the Leader of the Communist Group wanted.

**Shri Kanungo:** This I can tell him straightway. Of course, I realise that the hon. Member may or may not have reason to accept the *bona fides* of the Government in other matters—I am not competent to answer them—but, so far as this matter is concerned, I hope the hon. Member has not drawn proper inferences.

**Shri A. K. Gopalan:** He has not mentioned anything about the report. The report says that the work has been abandoned, so far as fencing is concerned, by the phyto-chemical laboratories. I want to know whether that report is correct or not.

**Mr. Speaker:** The hon. Leader of the Communist Group should not get all the concessions from One Minister, and one Minister alone.

**Shri A. K. Gopalan:** There was a report that the work has been stopped.

**Shri Kanungo:** I have already said that the only work that has been stopped is fencing, because there is nothing to fence.

**Shri M. K. Kumaran** (Chirayinkil) *rose—*

**Mr. Speaker:** No questions now.

**श्री समनानी** (जम्मू तथा काश्मीर):  
 जनाब स्पीकर साहब, मैंने चेयर की तबज्जह उस बात की तरफ दिलाई थी जो कि एक मेम्बर साहब ने कही। मैं उनकी नेवनीयती

पर शक नहीं करता लेकिन जो उन्होंने कहा कि मुहम्मद कोई भी हो सकता है उस पर मुझे एतराज है क्योंकि पैगम्बर मुहम्मद दूसरा नहीं हो सकता।

**अध्यक्ष महोदय :** चेयरमैन साहिब ने जो कुछ इंसीडेंट हुआ मुझको बतलाया है और मैं उस फाइल को मंगा कर देखूंगा और जरूरत हुई तो मेबर साहब के सामने भी रखूंगा और अगर उसमें काबिल ऐतराज बात हुई तो मुनासिब कार्रवाई की जाएगी।

17·26 hrs.

#### VALEDICTORY REFERENCE

**Mr. Speaker :** We are going to adjourn now but before doing that I must offer my good wishes to all hon. Members and thank them for the co-operation that they have given me. It was a new House altogether and the Speaker was also new. The hon. Members must have had to adjust to the eccentricities of a new Presiding Officer. Sometimes he might have made mistakes. But I have to place on record my appreciation of the work that has been done and the enthusiasm that the new and old hon. Members have shown in the service of the country. Of course, we go back satisfied. I wish them success in the fields that they are now going to.

**Shri Hari Vishnu Kamath** (Hoshanbad): We are going to meet very soon, in six weeks' time.

**Mr. Speaker:** Now the House stands adjourned *sine die*.

17·27 hrs.

*The Lok Sabha then adjourned sine die.*